to Questions 38

No Industry districts in Rajasthan

*394. SHRI SANTOSH BAGRODIA : Will the Minister of INDUSTRY be pleased to state which are the No Industry Districts' in Rajasthan and what schemes have so fir been implemented for setting up industries in these districts, together with the details of future programme in this regard ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : There are four 'No-Industry Districts' viz. Barmer. Churu, Jaisalmer and Sirohi in Rajasthan. Industrialisation of specific districts is primarily the responsibility of State Governments concerned. ' The Central Government, however, supplements their efforts by providing various concessions and incentives for encouraging industrialisation in identified Backward Areas. The Central Government is implementing two schemes viz. 'Central Investment Subsidy Scheme' and 'Central Assistance for Development of Infrastructure in No-Industry Districts'.

Under the Central Investment Subsidy Scheme, the 'No-Industry Districts' of Rajasthan are entitled to 25% of Central Subsidy subject to a maximum of Rs. 25 Jakhs.

Under the Central Assistance for Development of Infrastructural facilities in 'No-Industry Districts' the Government has approved the Growth Centres in all the four 'No-Industry Districts'.

Unit for manufacturing cine colour positive film

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*395. SHRI V. GOPALSAMY ·

SHRI T. R. BALU:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the decision to set up a unit for manufacture of cine colour posi-

tive film and colour paper has been taken; and

(b) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) and (b) M/s .Pradeshiya Industrial and Investment Corporation of U.P. Ltd. (PICUP) have been issued a letter of intent on 14-3-1986 for the manufacture of photosensitized goods at Almora in U.P. for a total capacity of 13 m.sq.m. The sanctioned capacity includes manufacture of 4 m. sq. m. cine film.

Subordinate Court building in East Delhi

*396. SHRI T. R. BALU : SHR! V. GOPALSAMY :

Will the Minister of LAW AND JUS-TICE be pleased to state :

(a) whether Government have acquired land for construction of Subordinate Court building in Shahadara in East Delhi;

(b) if so, when and how much land has been acquired;

(c) whether any fund have been allotted for construction of the building and if so, whether the construction has been started; if so, when, and

(d) by when the building is expected to be ready?

THE MINISTER OF LAW AND JUS-TICE (SHRI ASOKE KUMAR SEN) : (a) and (b) Delhi Development Authority allotted a plot of land measuring 6.02 hectares in 1982 for construction of court buildings in Shahadara.

(c) and (d) A provision of Rs. 3.48 crores has been made in the Seventh Five Year Plan for this purpose. The Public Works Department of Delhi Administration have prepared preliminary estimates amounting to Rs. 8.48 crores for the construction. For approval of these estimates, some details are awaited from the Delhi Administration. It is not possible to give the approximate date by which the building would be completed.

Custom duty on drugs

*397. SHRI M. P. KAUSHIK : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that customs duty on the inputs going into the production of essential drugs has been imposed at 141% and on finished bulk drugs at 100% and below;

(b) if so, what are the reasons therefor and how such a move would help in achieving self-sufficiency in the drug industry;

(c) whether it is also a fact that Government now propose to reduce customs duty on inputs going into the production of bulk drugs; and

(d) if so, when was such a proposal made and what is the present status thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Normal rate of custom duty on the drug intermediates is 141.5% ad valorem whereas the normal rate of custom duty on bulk drugs is 100% ad valorem.

(b) The difference is primarily due to levying of countervailing Duty on Intermediates. However drug intermediates which are exclusively used for the production of Bulk Drugs are levied concessional rate of custom duty which in some cases is substantially lower than the custom duty on Bulk Drugs. Only drug intermediates having multifarious uses are levied custom duty at 141.5%.

(c) and (d) Proposals that all inputs used by the drug industry should bear a lower duty than the rate levied on the end bulk product are being examined.

[RAJYA SABHA]

Study of Feasibility of connecting Pipelines of Oil and ONGC

*398. SHRI RAMKRISHNA MAZUM-DER :

SHRI CHITTA' BASU :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to answer to the Unstarred Question 54 given in the Rajya Sabha on the 21st July, 1986 and state :

(a) whether the Gas Authority of India Ltd. has since completed the study of feasibility of connecting the pipelines of the Oil India Ltd. and the Oil and Natural Gas Commission; and

(b) if so, what are the details of the conclusions arrived at?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT); (a) and (b) No, Sir. It is expected that the report would be submitted in early December 1986.

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Export commitments of polyester units

*399. Shri PRAMOD MAHAJAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the polyester Units of Reliance, Orkays, JK Synthetics and others had given a commitment to Government before getting the import licences for capital goods that they would export the fabrics worth twice the amount of capital goods; and

(b) if so, what are the details thereof and how far they have fulfilled this commitment?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) M/s. Reliance, Orkays, J.K. Synthetics and